

- (3) A copy of Notification No. G. S. R. 185 published in Gazette of India dated the 11th February, 1967, issued under section 5 of the Essential Commodities Act, 1955.

[Placed in the Library. See No. LT-201/67].

**ORDERS OF THE ELECTION COMMISSION**

Shri D. R. Chavan: I beg to lay on the Table—

- (1) A copy of the Order of the Delimitation Commission published in Notification No. S. O. 3513 in Gazette of India dated the 16th November, 1966, in respect of the delimitation of Parliamentary Constituencies in the State of Jammu and Kashmir. [Placed in the Library. See No. LT-202/67.]
- (2) A copy each of the following Orders of the Election Commission, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962:—
- (i) Order No. 16A published in Notification No. S. O. 1780 in Gazette of India dated the 10th June, 1966, making certain correction in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (ii) Order No. 16B published in Notification No. S. O. 1849 in Gazette of India dated the 20th June, 1966, making certain correction in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (iii) Order No. 9A published in Notification No. S. O. 2005 in Gazette of India dated the 5th July, 1966, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th

September, 1965, relating to the State of Madras.

- (iv) Order No. 16C published in Notification No. S. O. 2223 in Gazette of India dated the 22nd July, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (v) Order No. 16D published in Notification No. S. O. 2938 in Gazette of India dated the 1st October, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (vi) Order No. 9B published in Notification No. S. O. 2945 in Gazette of India dated the 3rd October, 1966, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (vii) Order No. 8A published in Notification No. S. O. 3021 in Gazette of India dated the 7th October, 1966, making certain corrections in the Delimitation Commission's Order No. 8 dated the 13th July, 1964, relating to the State of Madhya Pradesh.
- (viii) Order No. 12A published in Notification No. S. O. 3162 in Gazette of India dated the 20th October, 1966, making certain corrections in the Delimitation Commission's Order No. 12 dated the 16th September, 1965 relating to the State of Orissa.
- (ix) Order No. 9C published in Notification No. S. O. 3675 in Gazette of India dated the 6th December, 1966, making certain corrections in the

[Shri D. R. Chavan]

- Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (x) Order No. 16E published in Notification No. S. O. 3956 in Gazette of India dated the 22nd December, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal
- (xi) Order No. 12B published in Notification No. S. O. 3962 in Gazette of India dated the 24th December, 1966, making certain corrections in the Delimitation Commission's Order No. 12 dated the 16th September, 1965, relating to the State of Orissa.
- (xii) Order No. 12C published in Notification No. S. O. 139 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 12 dated the 16th September, 1965, relating to the State of Orissa.
- (xiii) Order No. 11A published in Notification No. S. O. 140 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 11 dated the 25th November, 1965, relating to the State of Mysore.
- (xiv) Order No. 9D published in Notification No. S. O. 141 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (xv) Order No. 27A published in Notification No. S. O. 142 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 22 dated the 15th June, 1966, relating to the Union Territory of Tripura.
- (xvi) Order No. 9E published in Notification No. S. O. 228 in Gazette of India dated the 19th January, 1967, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th December, 1965, relating to the State of Madras.
- (xvii) Order No. 3A published in Notification No. S. O. 355 in Gazette of India dated the 28th January, 1967, making certain amendments in the Delimitation Commission's Order No. 3 dated the 3rd July, 1965, relating to the State of Andhra Pradesh.
- (xviii) Order No. 11B published in Notification No. S. O. 361 in Gazette of India dated the 31st January, 1967, making certain corrections in the Delimitation Commission's Order No. 11 dated the 25th November, 1965, relating to the State of Mysore.

[Placed in the Library. See No. LT-203/67]

12.41 hrs.

#### MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd April, 1967 agreed